(b) The Act does not provide for review of cases by the Board.

Statement

| S. No. | Name of the | State | | pedde u T Si J. tt (I a w J. J. J. Si b | No. of ersons stained nder ADA nce 1st anuary sis year Persons rrested v.e.f. anuary 991 to eptemeer, 991) |
|-----------|---------------|-------|---|---|--|
| 1. | Andhra Prad | esh | | • | 714* |
| 2. | Assam | | | | 1604* |
| 3. | Gujarat | | | | 1134* |
| 4. | Haryana | | | | 158 |
| 5. | Himachal Pra | adesh | | | 5 |
| 6. | Jammu & Ka | ıshmi | r | | 7 7 * |
| 7. | Madhya Prad | lesh | | - | 37 |
| 8. | Maharsthra | | | | 91* |
| 9. | Manipur | | | | 93* |
| 10, | Punjab | | | | 1967* |
| 11, | Rajasthan | | | | 54 |
| 12. | Uttar Pradesh | 1 | | | 114 |

Figures upto 6/91. Figures upto 3/91.

Detention under N.S.A.

1225. SHRI K.K. VEERAPPAN : SHRI V. GOPALSAMY

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) What is the number of persons detained under N.S.A. since the 1st January ,1991, State-wise ; and
- (b) the number of those who have been released after periodical review by the Board?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB: (a) and (b) A Statement showing the required information is given below

Statement

The number of persons actually detained under N.S.A. and released on the advice of the Advisory Boards from 1st January, 1991 to 30th September, 1991.

| | - | |
|------------------------------------|---|--|
| S.No. Name of State/ U.T. Admn. | No. of persons actually detained under N. S. A. | No. of persons released on the advice of Adv. Boards |
| I. Bihar | 2 | |
| 2. Gujarst | 42 | 85 |
| 3. Himachal Pradesh | 4 | |
| 4. Madhya Pradesh | 98 | 84 |
| 5. Maharasthra | 377 | 121 |
| 6. Manipur | 23 | 2 |
| 7. Orissa | 32 | 5 |
| 8. Punjab | 16 | 24 |
| 9. Rajasthan | 1 | 1 |
| 10. Tamil Nadu | 106 | 4 |
| 11. Uttar Pradesh | 385 | 171 |
| 12. Goa | 11 | 2 |
| 13. Delhi | 4 | 2 |
| Total | 1101 | 501 |

- Note:-1. National Security Act, 1980 is not applicable to Jammu and Kashmir. The State Governments of Kerala, Arunachal Pradesh, West Bengal and U.T. Administrations of Pondicherry, Lakshadweep, Dadra and Nagar Haveli and Daman & Diu have not invoked the provisions of N.S.A.
 - No detention has been made in Andhra Pradesh, Assam, Haryana, Karnataka, Meghalaya, Nagaland. Tripura, Sikkim, Mizoram, Andman Nicrobar and Chandigarh during the above mentioned period.
 - The figures of persons released exceed those of persons detained on some cases because of releases during the period (January 1 to September, 30) of persons detained prior to this period.